tion has been drawn to a recent statement by the Vice-Chairman of the DDA appearing in a section of the local press to the effect that Delhi is to be developed as a cosmopolitan city and not as a garden city; and

(b) whether Government have reexamined in consultation with the Vice-Chairman of D.D.A. the priorities for the use of land in Delhi for various purposes in the context of the stiff criticism on the operation of the master plan?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION (SHRI SIKANDAR BAKHT): (a) No, Sir. However the Vice-Chairman of the Delhi Development Authority while speaking at the India International Centre, is reported to have stated that an over-view would have to be taken regarding the land use planning in Delhi while preparing/revising the Master Plan.

(b) No, Sir.

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### Ban on allotment of land in South Delhi

156. SHRI M. KADERSHAH: SHRI E. R. KRISHNAN:

Will the Minister of WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION be pleased to state:

- (a) whether the ban on the allotment of land to individual organisations in South Delhi is a statutory one;
- (b) which is the competent authority to issue the restrictions imposed on the ban and what is its legal sanctity; and
- (c) the number of times the law has been violated?

THE MINISTER OF WORKS AND AND **SUPPLY** HOUSING AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) No, Sir.

(b) Keeping in view the scarcity of land in South Delhi, a restriction has been imposed by the Government of

India through administrative instructions for allotment of and to Group Cooperative House Building Societies in South Delhi. The restriction does not apply to the allotment of land to the other types of organisations like schools, etc.

to Question\*

(c) Since there is no law on the subject. question of its violation does not arise.

## Allotment of land to the Rehabilitation Ministry employees Cooperative House **Building Society**

- 157. SHRI S. KUMARAN: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:
- (a) whether the Rehabilitation Ministry Employees Cooperative House Building Society, Delhi, has been allotted land in Malaviya Nagar, New Delhi;
- (b) whether the society has paid the required amount;
- (c) whether the society has given possession of land and the mutation was also affected in revenue records in favour of the society;
- (d) whether it is a fact that their lay-out plan<sub>s</sub> nave remained unapproved for more than five years; and
- (e) if so, what are the reasons therefor and what steps are being taken in this regard?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION (SHRI SIKANDAR BAKHT): (a) to (e) Allotment of land was done to the Society and Rs. 10 lakhs were deposited by it as part payment. However, subsequently the allotment itself has been found not to be in order and Government are examining the matter afresh.

# West Bengal Government's request to hold **Asian Games**

158. SHRI S. KUMARAN: Will the MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to

(a) whether it is a fact that the West Bengal Government in June

- 1978, informed the Centre that the State would hold the Asian Games in West Bengal and would require fin-nancial assistance upto Rs. 20 crores and more;
- (b) if so, whether the offer by the West Bengal Government was duly considered;
- (c) if so, what are the details in this regard?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUN-DER): (a) Yes,

- (b) Yes, Sir.
- (c) Government decided in December 1978 to reaffirm the decision taken in 1976 to approve the proposal received from the Indian Olympic Association to hold the Asian Games, 1982 in New Delhi.

### D.D.A's re&sidential scheme

- 159. SHRI S. KUMARAN: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:
- (a) what is the number of houses which have been constructed in differ blocks of Ghonda residential ent scheme of D.DA.;
- (b) whether it is a fact that so far electricity, road light and sewerage have not been provided in the area;
- (c) whether Government are aware that people are put to hardship on account of lack of these civil amenities; and
- (d) if so, what steps are being taken in this regard?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND RE-(SHRI HABILITATION SIKANDAR BAKHT): (a) 465 houses have been constructed by the D.DA, in different blocks of the Ghonda Residential Scheme.

- (b) Yes, Sir.
- (c) Yes, Sir.
- Electricity: D.E.S.U. has mated that the electrification scheme of 'C Block has been released

execution on 1-1-1979 and that it may take about 18 months for its completion. Necessary scheme for electrification of 'B' block will be prepared by them after the existing unauthorised encroachments are cleared by the DDA.

Sewerage: Work of laying sewer laying in pocket C-l to C-6 has been completed. Tenders for the work in pockets C-7 to C-9 have been invited. For the rest of the pockets, the DDA expects to get the scheme approved by the MCD and take up the work in the next about 4 months.

However, these sewer lines will be connected to the MCD trunk sewers when they are laid by the MCD.

#### Newly started adult literacy schools in Delhi

- 160. SHRI JAGJIT' SINGH ANAND: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to
- (a) what are the number of adult literacy schools recently started in different zone/districts of Delhi;
- (b) what are the names of the places where they have been opened and by which organisation;
- (c) what is the number of students and teachers taking the classes therein; and
- (d) what is the amount paid monthly to the teachers?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUN-DER): (a) to (d) According to the information furnished by Delhi Administration, no adult literacy schools aa such have been started recently in Delhi. However, about 700 adult education centres have been started as indicated in the attached Statement. Each adult education. centre has one instructor and is expected to have an enrolment of about 30. An honorarium of Re. 50 p.m. is paid to the instructor.